

(2012) 10 P&H CK 0110

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. M-23911 of 2012 (O and M)

Gursimranjit Singh and Another

APPELLANT

Vs

State of Punjab and Another

RESPONDENT

Date of Decision : 05-10-2012

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482
Penal Code, 1860 (IPC) — Section 323, 34, 379, 452, 506

Citation : (2012) 10 P&H CK 0110

Hon'ble Judges : K.C. Puri, J

Bench : Single Bench

Advocate : L.M. Gulati, for the Appellant; J.S. Brar, Assistant Advocate General, Punjab and Mr. Rakesh Thakur, Advocate, for the Respondent

Judgement

K.C. Puri, J.—This is a petition u/s 482 Cr. P.C. for quashing FIR No. 37 dated 1.5.2012, under Sections 452, 323, 379, 506 and 34 IPC, registered at Police Station, Kalanaur, District Gurdaspur, alongwith all consequential proceedings, on the basis of compromise. Report of the Trial Court has been received in which it is mentioned that parties have arrived at compromise.

2. Statement of the complainant was recorded and statement of the present petitioners has also been recorded. However, the case is against Ranjit Singh also.

3. Respondent No. 2 - complainant, Vikas Vig, is present in Court and has been identified by his counsel, Mr. Rakesh Thakur, Advocate and Investigating Officer, Jagjit Singh, Assistant Sub Inspector, who has stated at bar that the matter has been compromised with Ranjit Singh also. The matter involved is personal in nature which has been compromised with all the accused.

4. So, in view of the above circumstances and in view of authority reported as Kulwinder Singh & others vs. State of Punjab & others, 2007 (3) RCR (Cri.) 1052, the above said FIR stands quashed. Further proceedings in pursuant to that FIR

also stand quashed. Disposed of.